

THE HIGH COURT OF MADHYA PRADESH, INDORE BENCH

M.Cr.C.No.20120 / 2019

Imran vs. State of M.P.

Indore, Dated: 16/05/2019

Shri Yashpal Rathore, learned counsel for the applicant.

Shri Nisheet Vishard, learned Govt. Advocate for the respondent/State.

Heard and case diary is perused.

This is the third application under Section 439 of Cr.P.C for grant of bail in connection with Crime No.148/2018, registered at Police Station– Niwali, District- Barwani for commission of offence punishable under Sections 419, 420, 379, 465, 468, 34 of the IPC and under Section 66-B, 66-C, 66-D of I.T. Act. The applicant is in jail since 4.9.2018.

The earlier bail applications were dismissed by this Court on merit vide order dated 28.1.2019 and 16.4.2019 passed in M.Cr.C. Nos.51160/2018 and 14965/2019 respectively.

There is sufficient ample evidence available on record, which directly connect the applicant with the alleged crime. Learned counsel for the applicant fails to point out any change in circumstances and, therefore, no case is made out for enlarging the applicant on bail. Thus, this third repeat application is **dismissed** as being without merit.

(Ms. Vandana Kasrekar)
JUDGE